



2026:ABC:3262

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18069 of 2025

Sanjeev Tripathi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ganesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. The matter has been taken up in revised list. No body is present on behalf of the writ petition though the name of Sri Ganesh Kumar, Advocate is printed in the cause list. Sri S.K. Pal, learned Additional Chief Standing Counsel is present on behalf of the State and Sri R.K. Ojha, learned Senior Counsel assisted by Sri Yogesh Kumar Tiwari, Advocate has put in appearance on behalf of respondent No.5.

2. On 02.12.2025, following order was passed:-

"Put up this case on 17.12.2025 at 02:00 P.M. as fresh, with a clear stipulation that the matter will not be adjourned in any eventuality."

3. The present writ petition has been preferred by the writ petitioner disclosing his credentials in paragraph-3 as under:

"That the petitioner Sanjeev Tripathi is elected Member of Kshetra Panchayat, Block Saughat and permanent R/o Village Chhapiya Lutawan, Post Odwara, Block Saughat, District Basti and he has no personal interest in the present matter."

4. Thereafter on 17.12.2025, following order was passed:-

"As prayed, list on 07.01.2026 in the additional cause list at 2.00 PM."

5. The following main reliefs have been sought:

"A. Issue a writ order or direction in the nature of Mandamus directing the respondent no. 2 to 4 to consider and decide the application/representation of the petitioner dated 27.05.2025 within stipulated period as fixed by this Hon'ble Court."

B. Issue a writ order or direction in the nature of Mandamus directing the respondent no. 2 to 4 to take necessary action against the respondent no. 5 in respect of the committing the misconduct and corruption against the interest of public."

6. In the opinion of the Court, the writ petitioner has no *locus standi* to maintain the present writ petition particularly when the present writ petition in view of the relief which has been sought is not maintainable and more so, the present writ petition is not in the nature of *quo warranto* also furthermore, the writ petition is somewhat bordering a public interest litigation which in service matter is not maintainable.

7. Accordingly, the writ petition stands **dismissed** as not maintainable leaving it open for the writ petitioner to take recourse to the remedy as available under law.

January 7, 2026
R.S. Tiwari

(Vikas Budhwar,J.)